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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2637/97

New Delhi, this the 2nd day of March, 1998

Shri V.P. Pruthi,
S/o Shri Pruthi,
Senior SDE(TP),
Eastern Court Complex,
Janpath, New Delhi.

....Applicant

(By advocate Ms. Luna Mohanti, proxy for Mrs. Rashmi Singla)

Versus

Union of India through
The Chief General Manager,
Tele-Communication Department,
Northern Telecom Project,
Eastern Court Complex,
Janpath, New Delhi.

....Respondent

(By advocate Shri Rajeev Bansal)

ORDER (ORAL)

Shri Justice K.M. Agarwal

Shri Rajeev Bansal, counsel for respondent submitted that in this application, four reliefs have been claimed by the applicant. Three, out of four reliefs claimed, have been granted to the applicant. The last prayer for promotion has not been allowed because promotion without consideration is not permissible under law but he submitted that as and when, his turn comes, the applicant shall be considered for promotion.

Yours

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In view of the statement of ld. counsel for respondent at prepage, we are of the view that this petition has become infructuous and accordingly it is hereby dismissed as having become infructuous.

No costs.

In view of the aforesaid facts, the prayer for adjournment made by the applicant is rejected.

JK

(K.M. AGARWAL)

CHAIRMAN

Rekha
(R.K. AHOOT)
MEMBER (A)

Dismissed